

MINUTES OF THE MEETING No. 9/13 dated 30.5.2012 UNDER THE CHAIRMANSHIP OF Shri V.K. Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. Srivastava, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri Nand Lal, DIPP
3. Shri S.K. Aggarwal, DC(MSME)
4. Shri Parveen Sharma, Dy.DGFT

The Committee first considered minutes of the ALC Meeting No.8/13 for confirmation and confirmed and adopted the same without any change.

Case No M-35 NC No.9/13 Dated 30.5.2012	M/ s Luk Plastcon Ltd, Nagpur F.No.01/83/50/1022/AM10/DES-IV RLA F.No.50/24/40/0014/AM10 Lic.No.5010000250 dated 18.2.2010
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The Committee considered the case as per agenda. The Committee decided to write a letter to Deptt. of C&PC(PC.Div) to give justification for revising their earlier recommendations. A letter issued to C&PC(PC.Div) on 26.4.2012. Accordingly the case may be re-listed on 27.6.2012.

Case No M-36 NC No.9/13 Dated 30.5.2012	M/ s Resonance Speciality Chemicals (P) Ltd, F.No.01/83/50/320/AM09/DES-IV RLA F.No.02/24/40/0037/AM09
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Lic.No.0210112482 dated 15.5.2008

The Committee considered the case as per agenda. Committee noted that the enhancement recommended by TA, Deptt. of Biotechnology, ranges from 10 to 100 times in input and that TA has not given any reasons for such huge enhancement. Hence, Committee decided to write to TA for seeking clarifications. An E-mail has been issued to TA on 19.6.2012. Accordingly the case may be re-listed on 27.6.2012.

Case No M-37 NC No.9/13 Dated 30.5.2012	M/ s Resil Chemicals (P) Ltd, Bangalore F.No.01/83/50/24/AM04/DES-IV RLA F.No.07/24/40/658/AM04 Lic.No.0710027568 dated 20.2.2004
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The Committee considered the case as per agenda. The Committee decided to write a letter to RLA, Bangalore and E-Mail issued to RLA, Bangalore on 26.4.2012. Accordingly the case may be re-listed on 27.6.2012.

Case No M-38 NC No.9/13 Dated 30.5.2012	M/ s Nicomet Industries Ltd, Mumbai F.No.01/83/50/75/AM06/DES-IV RLA F.No.03/95/40/105/AM06 Lic.No.0310328731 dated 5.5.2005
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The Committee considered the case as per agenda. Based on the additional documents/information/data furnished by the firm, the case has been re-examined. Committee also noted that the firm had procured other raw materials i.e., Caustic Soda and Soda Ash locally, except for Cobalt Ore/Concentrate and, hence, value addition has now been worked out. Committee, therefore,

decided to review the earlier decisions of NC M. No.16/83 dated 20.07.2005 and M.No.9/12 dated 1.6.2011. Accordingly, Committee decided to ratify norms as under, as recommended by the Technical Authority, C&PC (Chemicals), vide their U.O.No.14010/109/2010-Ch.II dated 30.05.2012, taking into account the additional information submitted by the applicant, as under:-

Export Item	Qty.	Import Item	Quantity
Unrefined Cobalt Carbonate (Cobalt Content 4500 Kg)	1 Kg	Cobalt Ore / Concentrate (Cobalt content 5000 Kg)	1.11 Kg

Only for regularization purpose. As the license has already expired, no further import and export will be allowed under this license

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 9/83-ALC1/2012 **MEETING DATE** : 30.05.2012

Case No.: 69/34/83-ALC1/2009	Party Name: SYNTHITE INDUSTRIES LIMITED	Meet No/Date: 9/83-ALC1/2012 30.05.2012	Status : Case Deferred
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1	HQ File :01/83/050/00654/AM10/	RLA File :10/24/040/00086/AM10/	Lic.No/Date:1010035931 11.11.2009	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

2	Case No.:8/42/83-ALC1/2009	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00789/AM10/	RLA File :10/24/040/00102/AM10/	Lic.No/Date:1010036549 24.12.2009	Defer Date:27.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.				

3	Case No.:19/5/83-ALC1/2012	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00073/AM13/	RLA File :05/24/040/00459/AM10/	Lic.No/Date:0510258202 11.02.2010	Defer Date:27.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.5.2012 issued by DIPP. Accordingly the case may be re-listed on 27.6.2012.				

4	Case No.:7/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00196/AM11/	RLA File :10/24/040/00021/AM11/	Lic.No/Date:1010039111 18.06.2010	Defer Date:27.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.				

	Case No.:8/13/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:9/83-ALC1/2012	Status:Case
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5		LIMITED	30.05.2012	Deferred
	HQ File :01/83/050/00197/AM11/	RLA File :10/24/040/00022/AM11/	Lic.No/Date:1010039113 18.06.2010	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

6	Case No.:18/5/83-ALC1/2012	Party Name:SILVER OAK LABORATORIES PVT.LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00072/AM13/	RLA File :05/24/040/00214/AM11/	Lic.No/Date:0510272175 06.09.2010	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.5.2012 issued by DIPP. Accordingly the case may be re-listed on 27.6.2012.			

7	Case No.:1/1/83-ALC1/2012	Party Name:GANGA RASAYANIE P. LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00959/AM12/	RLA File :03/94/040/00344/AM11/	Lic.No/Date:0310599518 01.11.2010	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 7.5.2012. Accordingly the case may be re-listed on 27.6.2012.			

8	Case No.:3/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/01106/AM11/	RLA File :10/24/040/00133/AM11/	Lic.No/Date:1010042275 28.03.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

9	Case No.:4/1/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/01107/AM11/	RLA File :10/24/040/00134/AM11/	Lic.No/Date:1010042276 28.03.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

10	Case No.:26/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00145/AM12/	RLA File :10/24/040/00137/AM11/	Lic.No/Date:1010042343 31.03.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

11	Case No.:54/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00173/AM12/	RLA File :10/24/040/00143/AM11/	Lic.No/Date:1010042347 31.03.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

12	Case No.:55/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00174/AM12/	RLA File :10/24/040/00142/AM11/	Lic.No/Date:1010042346 31.03.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

13	Case No.:48/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00167/AM12/	RLA File :10/24/040/00145/AM11/	Lic.No/Date:1010042453 07.04.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

14	Case No.:49/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00168/AM12/	RLA File :10/24/040/00144/AM11/	Lic.No/Date:1010042438 07.04.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

15	Case No.:50/9/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00169/AM12/	RLA File :10/24/040/00146/AM11/	Lic.No/Date:1010042454 07.04.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

16	Case No.:20/25/83-ALC1/2011	Party Name:LIBERTY WHITEWARE LTD.,	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00457/AM12/	RLA File :05/23/040/00168/AM12/	Lic.No/Date:0510298190 29.07.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.6.2012.			

17	Case No.:32/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00469/AM12/	RLA File :10/24/040/00034/AM12/	Lic.No/Date:1010044669 02.08.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

18	Case No.:33/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00470/AM12/	RLA File :10/24/040/00033/AM12/	Lic.No/Date:1010044668 02.08.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

19	Case No.:35/25/83-ALC1/2011	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00472/AM12/	RLA File :10/24/040/00035/AM12/	Lic.No/Date:1010044670 02.08.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

20	Case No.:36/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00473/AM12/	RLA File :10/24/040/00030/AM12/	Lic.No/Date:1010044697 03.08.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

21	Case No.:11/25/83-ALC1/2011	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00448/AM12/	RLA File :10/24/040/00038/AM12/	Lic.No/Date:1010044741 04.08.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

22	Case No.:3/41/83-ALC1/2011	Party Name:VASANT CHEMICALS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00727/AM12/	RLA File :09/24/040/00300/AM12/	Lic.No/Date:0910049279 10.10.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 23.4.2012 issued by Deptt. of C&PC(PC Div). Accordingly the case may be re-listed on 27.6.2012.			

23	Case No.:7/5/83-ALC1/2012	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00061/AM13/	RLA File :10/24/040/00057/AM12/	Lic.No/Date:1010046449 14.11.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 27.6.2012			

24	Case No.:1/37/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00638/AM12/	RLA File :03/94/040/00772/AM12/	Lic.No/Date:0310668510 02.12.2011	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda. The application was refer to Deptt. of C&PC(PC.Div) for			

providing the comments. U.O issued on 16.2.2012. Accordingly the case may be re-listed on 27.6.2012.

Case No.: 2/37/83-ALC1/2011	Party Name:RUSHABH INVESTMENT PVT. LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status: Case Approved
HQ File :01/83/050/00639/AM12/	RLA File :31/83/040/00178/AM12/	Lic.No/Date:3110051775 07.12.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No.Nil dated 29.5.2012 the Committee decided to approve the case as under:-

Export Item

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S.No.	Description of Item	Quantity
1.	Phone Card/Scratch Card (paper based) (lamination of three layers)	1 Kg

Import Item

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S.No.	Description of Item	Quantity
1.	Paper Board 190 to 500 GSM	1.20 Kg
2.	Printing Ink TNK Toko UV Ink	0.0351 Kg
3.	Varnish TNK Toko UV Varnish	0.00531 Kg
4.	Cartridge 1918 Dye Print Cartridge-HP	Not allowed as no past consumption has been provided

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.: 5/41/83-ALC1/2011	Party Name:MANGALORE MINERALS PVT LTD	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status: Case Deferred
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26	HQ File :01/83/050/00729/AM12/	RLA File :31/83/040/00194/AM12/	Lic.No/Date:3110052134 28.12.2011	Defer Date:27.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated Nil issued by Deptt. of C&PC(PC.Div). Accordingly the case may be re-listed on 27.6.2012.				

27	Case No.:7/41/83-ALC1/2011	Party Name:SYNGENTA INDIA LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00731/AM12/	RLA File :31/83/040/00192/AM12/	Lic.No/Date:3110052159 29.12.2011	Defer Date:27.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four week for wants of information from the firm to the D/L dated 9.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 27.6.2012.				

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Case No.:10/45/83-ALC1/2011	Party Name:YASHO INDUSTRIES PVT.LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Approved
HQ File :01/83/050/00785/AM12/	RLA File :03/95/040/00898/AM12/	Lic.No/Date:0310679205 30.01.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/46/2009-Ch.II dated 3.5.2010 decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
CLOVE LEAF OIL (RECT) MIN 85% EUGENOL CONTENT	1 Kg	Clove Leaf Oil (78% Eugenol content)	1.10 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

29	Case No.:24/1/83-ALC1/2012	Party Name:ARON UNIVERSAL LTD	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Approved
	HQ File :01/83/050/00982/AM12/	RLA File :07/24/040/00427/AM12/	Lic.No/Date:0710086067 07.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/52/2007-Ch.II dated 26.5.2010 decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Red 106	1 Kg	1. Petroleum Resin 2. Optical Brightener OB (2,5-bis(5-tertbuty 1-2-benzoxazoly thiophene) 3. Azo Dye Solvent Red 1 4. Basic dye (Rhodamine B)	0.900 Kg 0.010 Kg 0.066 Kg 0.020 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

30	Case No.:9/1/83-ALC1/2012	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00967/AM12/	RLA File :03/95/040/00907/AM12/	Lic.No/Date:0310680798 08.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 31.5.2012. Accordingly the case may be relisted on 27.6.2012			

	Case No.:19/1/83-ALC1/2012	Party Name:PRAYAG CHEMICALS PVT.LTD.,	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Approved
	HQ File :01/83/050/00977/AM12/	RLA File :05/24/040/00395/AM12/	Lic.No/Date:0510316999	Defer Date:

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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2012-Ch.II dated 30.4.2012 decided to approve the case as under :-

Export Item	Qty.	Import Item	Qty.
Chlorinated Paraffins	1 Kg	Paraffin (C10-C20)	0.560 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

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Case No.:5/1/83-ALC1/2012	Party Name:LONA INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
HQ File :01/83/050/00963/AM12/	RLA File :03/95/040/00924/AM12/	Lic.No/Date:0310681608 13.02.2012	Defer Date:27.06.2012

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 27.6.2012.

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Case No.:18/1/83-ALC1/2012	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
HQ File :01/83/050/00976/AM12/	RLA File :03/94/040/00975/AM12/	Lic.No/Date:0310681782 14.02.2012	Defer Date:27.06.2012

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 27.6.2012.

Case No.:20/1/83-ALC1/2012	Party Name:BA YER CROPS SCIENCE LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
HQ File :01/83/050/00978/AM12/	RLA File :03/94/040/00945/AM12/	Lic.No/Date:0310681783 14.02.2012	Defer Date:27.06.2012

34		14.02.2012	Date:27.06.2012
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 27.6.2012.			

35	Case No.: 28/1/83-ALC1/2012	Party Name:AMTEX DYE CHEM INDUSTRIES	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status: Case Approved
	HQ File :01/83/050/00986/AM12/	RLA File :08/24/040/00270/AM12/	Lic.No/Date:0810108819 15.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/64/2009-Ch.II dated 28.5.2012 decided to approve the case as under :-			
	Export Item	Qty.	Import Item	Qty.
	Reactive Scarlet GD2G (Reactive Red 222)	1 Kg	1. Para Anisidine 3 Sulfonic Acid 2. J Acid 3. Cyanuric Chloride 4. N Ethyl Meta Base Ester	0.153 Kg 0.198 Kg 0.139 Kg 0.233 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

36	Case No.: 43/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status: Case Deferred
	HQ File :01/83/050/01001/AM12/	RLA File :10/24/040/00070/AM12/	Lic.No/Date:1010048258 15.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

	Case No.: 14/1/83-ALC1/2012	Party Name:HARSH VENTURE	Meet No/Date:9/83-ALC1/2012	Status: Case
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37		HARYANA	30.05.2012	Deferred
	HQ File :01/83/050/00972/AM12/	RLA File :33/24/040/00022/AM12/	Lic.No/Date:3310021722 16.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and file handed over to DIPP and decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 27.6.2012.			

38	Case No.:15/1/83-ALC1/2012	Party Name:INDIAN TECHNOMAC CO.LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00973/AM12/	RLA File :05/23/040/00459/AM12/	Lic.No/Date:0510318043 16.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 27.6.2012.			

39	Case No.:17/1/83-ALC1/2012	Party Name:NAGARJUNA AGRICHEM LTD	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00975/AM12/	RLA File :09/24/040/00522/AM12/	Lic.No/Date:0910051322 16.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 27.6.2012.			

40	Case No.:38/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00996/AM12/	RLA File :10/24/040/00072/AM12/	Lic.No/Date:1010048318 16.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

41	Case No.:42/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/01000/AM12/	RLA File :10/24/040/00071/AM12/	Lic.No/Date:1010048317 16.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

42	Case No.:8/1/83-ALC1/2012	Party Name:NAWAL PRAKASH A VIKEM PVT.LTD.,	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00966/AM12/	RLA File :03/95/040/00959/AM12/	Lic.No/Date:0310682414 17.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 27.6.2012.			

43	Case No.:27/1/83-ALC1/2012	Party Name:V.S.POLYMERS PVT. LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Approved							
	HQ File :01/83/050/00985/AM12/	RLA File :05/24/040/00425/AM12/	Lic.No/Date:0510318244 21.02.2012	Defer Date:							
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/15/2012-Ch.II dated 30.4.2012 decided to approve the case on repeat basis as under :-										
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Chlorinated Paraffins</td><td>1 Kg</td><td>Paraffin (C10-C20)</td><td>0.560 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Chlorinated Paraffins	1 Kg	Paraffin (C10-C20)
Export Item	Qty.	Import Item	Qty.								
Chlorinated Paraffins	1 Kg	Paraffin (C10-C20)	0.560 Kg								
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.											

44	Case No.:1/49/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00893/AM12/	RLA File :31/83/040/00233/AM12/	Lic.No/Date:3110053102 22.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.5.2012 issued by DIPP. Reminder dated 31.5.2012 issued by this office. Accordingly the case may be re-listed on 27.6.2012.			

45	Case No.:40/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00998/AM12/	RLA File :10/24/040/00073/AM12/	Lic.No/Date:1010048395 22.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

46	Case No.:41/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00999/AM12/	RLA File :10/24/040/00074/AM12/	Lic.No/Date:1010048405 22.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

47	Case No.:44/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/01002/AM12/	RLA File :10/24/040/00075/AM12/	Lic.No/Date:1010048396 22.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

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Case No.:2/49/83-ALC1/2011	Party Name:NOCIL LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Approved
HQ File :01/83/050/00894/AM12/	RLA File :03/95/040/00850/AM12/	Lic.No/Date:0310683190 23.02.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 14010/32/2012-Ch.II dated 15.5.2012 decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Hexamethylene-1, 6-Bis (thiosulphate) Disodium salt, Dihydrate, Brand Name : PILCURE DHTS	1 Kg	1,6-Dichlorohexane	0.446 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

49	Case No.:5/5/83-ALC1/2012	Party Name:VIVIMED LABS LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00059/AM13/	RLA File :09/24/040/00583/AM12/	Lic.No/Date:0910051413 23.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 27.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 27.6.2012.			

	Case No.:11/1/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Approved
	HQ File :01/83/050/00969/AM12/	RLA File :02/24/040/00225/AM12/	Lic.No/Date:0210174636 28.02.2012	Defer Date:
	Decision : The Committee considered the case as per agenda. Based on the written recommendation of representative of			

DC(MSME) vide their U.O.No.23(1)/2012-Chem dated 7.5.2012, the Committee, after extensive deliberations in the presence of the concerned Technical Authority, DC(MSME), and keeping in view the recoverable wastage approved the case at 12% wastage as applicable for other manufactures of similar product, as under :-

Export Item	Qty.	Import Item	Qty.
Impregnation Pitch SP100M Solid/Coal Tar Pitch (Binder Pitch) 1. Softening Point 100 Deg.C – 105 Deg. C 2. Quinoline insoluble 3% Max 3. Toluene insoluble 22% Max.	2,800 MT	Coal Tar Pitch (Hard Pitch): 1. Softening point – 80-100 Deg. C 2. Quinoline insoluble 12% Max. 3. Toluene insoluble 28% Max.	3136 MT

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

51	Case No.:12/1/83-ALC1/2012	Party Name:HIMADRI CHEMICALS & INDS. LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00970/AM12/	RLA File :02/24/040/00226/AM12/	Lic.No/Date:0210174637 28.02.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 23.4.2012 issued by Deptt. of C&PC(Chem.Div). Accordingly the case may be re-listed on 27.6.2012.			

	Case No.:22/1/83-ALC1/2012	Party Name:JKP MASTER BATCH PVT.LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
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52	HQ File :01/83/050/00980/AM12/	RLA File :05/23/040/00386/AM12/	Lic.No/Date:0510319051 29.02.2012	Defer Date:27.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 27.6.2012.				

53	Case No.:2/1/83-ALC1/2012	Party Name:GEM POLYTECH INDUSTRIES PVT.LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00960/AM12/	RLA File :02/24/040/00228/AM12/	Lic.No/Date:0210174765 01.03.2012	Defer Date:27.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(PC.Div) on 2.4.2012. Accordingly the case may be re-listed on 30.5.2012.				

54	Case No.:13/1/83-ALC1/2012	Party Name:VIBFAST PIGMENTS PVT. LTD.,	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00971/AM12/	RLA File :08/24/040/00275/AM12/	Lic.No/Date:0810109310 01.03.2012	Defer Date:27.06.2012
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 2.4.2012. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 27.6.2012.				

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Case No.:23/1/83-ALC1/2012	Party Name:MODERN INSECTICIDES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Approved
HQ File :01/83/050/00981/AM12/	RLA File :30/24/040/00073/AM12/	Lic.No/Date:3010084117 01.03.2012	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem. Div) vide their U.O.No. 15022/8/2010-Ch.II dated 24.5.2012 decided to approve the case as under :-			
Export Item	Qty.	Import Item	Qty.
Chlorpyriphos 20% EC	1 Kg	1. Chlorpyriphos Technical 94%	0.217 Kg

		2. Emulsifier 3. Aromax	0.060 Kg 0.725 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

56	Case No.:26/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00984/AM12/	RLA File :10/24/040/00080/AM12/	Lic.No/Date:1010048661 09.03.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

57	Case No.:32/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00990/AM12/	RLA File :10/24/040/00079/AM12/	Lic.No/Date:1010048659 09.03.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

58	Case No.:33/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00991/AM12/	RLA File :10/24/040/00081/AM12/	Lic.No/Date:1010048662 09.03.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

	Case No.:34/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES	Meet No/Date:9/83-ALC1/2012	Status:Case
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59		LIMITED	30.05.2012	Deferred
	HQ File :01/83/050/00992/AM12/	RLA File :10/24/040/00076/AM12/	Lic.No/Date:1010048667 09.03.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

60	Case No.:35/1/83-ALC1/2012	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00993/AM12/	RLA File :10/24/040/00077/AM12/	Lic.No/Date:1010048656 09.03.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of comments from the Spices Board. Accordingly the case may be re-listed on 27.6.2012.			

61	Case No.:16/5/83-ALC1/2012	Party Name:BRAKEWEL AUTOMOTIVE COMPONENTS(I)P.LTD.	Meet No/Date:9/83-ALC1/2012 30.05.2012	Status:Case Deferred
	HQ File :01/83/050/00070/AM13/	RLA File :05/23/040/00455/AM12/	Lic.No/Date:0510319811 09.03.2012	Defer Date:27.06.2012
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of information from the firm to the D/L dated 29.5.2012 issued by DIPP. Accordingly the case may be re-listed on 27.6.2012.			

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